

SCHEDULE V  
 APPEALS FROM EXECUTIVE ORDERS  
 (See section 340)

Sl. No.	Section	Executive Order	Appellate Authority	Time allowed for appeal
1	2	3	4	5
1.	2 (zc)	Declaring 'inhabitant'	District Magistrate	Fifteen days.
2.	137	Notice to fill up well, tank, etc., or to drain off or remove water.	Principal Director	Thirty days from service of notice.
3.	138	Notice requiring the owner to provide latrine, urinal, cesspool dust-bin or other receptacle.	Board	Fifteen days from service of notice.
4.	139	Notice requiring provision of sanitary facilities in market, school, theatre or other place of public resort.	Board	Fifteen days from service of notice.
5.	142	Notice for removal of congested building.	General Officer Commanding-in-Chief, the Command	Thirty days from service of notice.
6.	144	Notice requiring a building to be repaired or altered so as to remove sanitary defects.	Principal Director	Thirty days from service of notice.
7.	147	Notice prohibiting owner or occupier to use a building or part of a building for human habitation.	Principal Director	Twenty-one from days service of notice.
8.	183	Order directing a person to remove from the Cantonment and prohibiting him from re-entering it without permission.	General Officer Commanding-in-Chief, the Command	Thirty days from service of notice.
9.	190	Notice requiring maintenance or closing of private source of public drinking water supply.	Board	Fifteen days from service of notice.
10.	192	Notice requiring the owner, lessee or occupier of a building or land to obtain water from a source of public water supply.	Board	Fifteen days from service of notice.

1	2	3	4	5
11.	195	Notice for cutting off the connection between any source of public water supply and any building or land to which water is supplied.	Board	Fifteen days from service of notice.
12.	238	(a) Refusal to sanction the erection or re-erection of a building in a civil area.	<sup>1</sup> [(a) Principal Director (b) Director (c) Joint Director, Defence Estates, the Command]	Thirty days from service of communication.
		(b) Refusal to sanction the erection or re-erection of a building in a Cantonment (Other than a civil area).	<sup>2</sup> [(a) General Officer Commanding-in-Chief, the Command; (b) Military Officer holding the appointment of Major General Operational Logistics, Headquarters Command as additional Appellate Authority to hear the pending appeals as on date of promulgation of the Act. If Major General Operational Logistics is not authorised in Headquarter Command, in that condition Major General-Incharge-Administration act as additional Appellate Authority to hear the pending appeals as on date of promulgation of the Act.]	Thirty days from service of communication.
13.	239	Order of stoppage of building or works in certain cases.	Board	Thirty days from service of communication.
14.	248	(a) Notice to stop erection or re-erection of, or to alter or demolish, a building in a civil area.	<sup>1</sup> [(a) Principal Director (b) Director (c) Joint Director, Defence Estates, the Command]	Thirty days from service of communication.
		(b) Notice to stop erection or re-erection of, or to alter or	<sup>2</sup> [(a) General Officer Commanding-in-Chief, the	Thirty days from service of communication.

1. Subs. *vide* Notification No. S.R.O. 11(E) for entry in column 4, Dated 9-12-2011.

2. Subs. *vide* Notification No. S.R.O. 12(E) for entry in column 4, Dated 31-12-2015.

demolish, a building in a Cantonment (Other than a civil area

Command;  
(b) Military Officer holding the appointment of Major General Operational Logistics, Headquarters Command as additional Appellate Authority to hear the pending appeals as on date of promulgation of the Act. If Major General Operational Logistics is not authorised in Headquarter Command, in that condition Major General-Incharge Administration act as additional Appellate Authority to hear the pending appeals as on date of promulgation of the Act.]

15.	252	Notice requiring the owner or the occupier to alter or remove any projection or encroachment.	Board	Thirty days from service of notice.
16.	253	Notice to pull down or otherwise deal with a building newly erected or re-built without permission over a sewer, drain, culvert, water course or water- pipe.	Board	Thirty days from service of notice.

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1	2	3	4	5
17.	273	Notice prohibiting or restricting the use of a slaughter-house.	Board	Twenty-one days from service of notice.
18.	297	Notice to remove, repair, protect, or enclose a building, wall or anything affixed thereto, or well, tank, reservoir, pool, depression or excavation.	Board	Thirty days from service of notice.
19.	302	Notice directing disorderly person to remove from cantonment and prohibiting him from re-entering it without permission.	District Magistrate	Thirty days from service of notice.